

@ITEM NO.1 COURT NO.5 SECTION XIV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8958-8959/2011

(From the judgement and order dated 30/07/2010 in OS No. 38/2010 &
CM No.691/2010 of The HIGH COURT OF DELHI AT N. DELHI)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

J.S.SOOD & ANR

Respondent(s)

(With office report)

WITH SLP(C) NO. 8599 of 2011

(With appln(s) for permission to file additional documents and with
prayer for interim relief and office report)

Date: 26/04/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. Ranjit Saxena, Adv.
Mr. Parthiv Goswami, Adv.
Mr. S.Hariharan, Adv.
Mr. Pradyuman Gohil, Adv.for
Ms. Charu Mathur,Adv.

For Respondent(s) Mr. Nishan Dutta, Adv.
Mr. Gulshan Rai Bajaj, Adv.for
Mr. Vikas Mehta,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

List these petitions on 01st November, 2011.

In the meantime, we request the High Court to
positively decide the First Appeal No. 95 of 2011 by
1.11.2011. A copy of the order of the High Court will be
produced on the next date of hearing.

All pleas are left open to the parties to be urged
before the High Court including the plea of forgery.
(Parveen Kr. Chawla) (Indu Satija)
Court Master Court Master